

In Chapter XVI of Part I of the Criminal Rules of Practice and Circular Orders, for rule 414, the following rule shall be substituted, namely:-

“414. Scrutinising bills:- The bills in the following cases shall, after payment has been made by the Courts be, scrutinized by the Magistrates of the Division in which such courts are situated before the charges included in them are finally passed to the Accounts Department for adjustment, namely:-

(i) amount paid by Additional First Class Magistrates, Sub-Magistrates and Magistrates of the Third Class holding substantive appointments, towards travelling allowance and batta to complainants and witnesses attending their Court and towards Police Custody charges.

(ii) amounts paid by Additional First Class Magistrates, Sub-Magistrates and Magistrates of the Third Class who do not hold substantive appointments towards all payments of contingencies.”

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